

font>

14.18 hrs.

Title: Consideration and adoption of the amendments made by Rajya Sabha to the Banking Service Commission (Repeal) Bill, 2002.

MR. DEPUTY-SPEAKER: Let us now take up item No.12 – Shri Anand Rao Adsul to move the motion for consideration on behalf of Shri Jaswant Singh.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, on behalf of Shri Jaswant Singh, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to repeal the Banking Service Commission Act, 1984, be taken into consideration: –

ENACTING FORMULA

1. That at page 1, line 1, for the word "Fifty-third" the word "Fifty-fourth" be *substituted*.

CLAUSE – 1 SHORT TITLE

2. That at page 1, line 3, for the figure "2002" the figure "2003" be *substituted*."

MR. DEPUTY SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill to repeal the Banking Service Commission Act, 1984, be taken into consideration: –

ENACTING FORMULA

1. That at page 1, line 1, for the word "Fifty-third" the word "Fifty-fourth" be *substituted*.

CLAUSE – 1

2. That at page 1, line 3, for the figure "2002" the figure "2003" be *substituted*."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the amendments made by the Rajya Sabha.

The question is :

"ENACTING FORMULA

That at page 1, line 1, for the word "Fifty-third" the word "Fifty-fourth" be substituted. (1)

CLAUSE-1 Short Title

That at page 1, line 3, for the figure "2002" the figure "2003" be substituted." (2)

The motion was adopted.

MR. DEPUTY-SPEAKER: The hon. Minister may now move that the amendments made by the Rajya Sabha be agreed to.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, I beg to move :

"That the amendments made by the Rajya Sabha be agreed to."

MR. DEPUTY-SPEAKER: The question is :

"That the amendments made by the Rajya Sabha be agreed to."

The motion was adopted.

--

<